

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) According to the information furnished by the State Governments, 509 shrimp aquaculture farms in Orissa have been demolished. Besides, one farm in Maharashtra has been partly demolished.

(c) Yes, Sir.

(d) A review petition has been filed, inter alia, by this Ministry and some State Governments in the Supreme Court seeking a review of its judgement dated 11.12.1996. The matter is sub-judice.

Violation of Environmental Rules

1097. SHRI NAMDEO DIWATHE :
SHRI SANDIPAN THORAT :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of cases registered by the State Pollution Control Boards against various industrial units for violation of Environmental rules during the current year, State-wise;

(b) the position of disposal of the cases registered during the said period;

(c) whether in large number of cases charges made by the Pollution Control Boards could not be sustained and judgement gone against the State Pollution Control Boards;

(d) if so, the percentage of such cases;

(e) whether the Government have reviewed the position in regard to the present status and functioning of the State Pollution Control Boards with a view to ensure definite improvement in their functioning;

(f) if so, the date on which the review was last made; and

(g) the steps taken/proposed for strengthening and upgrading the State Pollution Control Boards and the funds earmarked for the current year?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) to (g) The information is being collected and will be laid on the table of the House.

Allocation of Foodgrains to States

1098. SHRI RAJENDRA AGNIHOTRI :
SHRI NARAYAN ATHAWALAY :
SHRI MULLAPPALLY RAMACHANDRAN :
KUMARI SUSHILA TIRIYA :
SHRI T. GOVINDAN :
SHRI N.N. KRISHNADAS :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the quantum of foodgrains such as wheat, rice, sugar, edible oil and kerosene supplied to each State during the last one year till July 1997, item-wise;

(b) whether requests have been received from various States particularly from Kerala and Orissa to enhance their quota of these items;

(c) if so, the details thereof; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) The State-wise quantum of Wheat, Rice, Sugar, Edible oil and Kerosene allocated during August 1996 to July 1997 is shown in the Statement-I attached.

(b) to (d) Yes, Sir. A statement indicating the request received from States/UTs for additional allocation of foodgrains and the steps taken by the Government in this regard are given in the attached Statement-II.

The allocation of levy sugar is made on the basis of a uniform norm of 425 gms. per capita as per 1991 population, while allocation of kerosene is made on the basis of past demand, off-take trend and relative need. An attempt is being made to bring those States where the per capita availability of kerosene is less than the national average, to the national average level. The quota of the imported Palmolein is given to the States on the basis of their demand. The Central Government has not finalised the import programme for 1997-98.

Statement I

*Statewise Allocation of Wheat, Rice, Edible Oils, Kerosene,
Sugar for Aug. 96—July, 97 Distributed Through PDS*

S.No.	States/UTs	Wheat	Rice	Sugar	Ed. Oils	Kerosene
1	2	3	4	5	6 —	7
1.	Andhra Pradesh	189.00	2538.40	298.12	21.00	532.22
2.	Arunachal Pradesh	7.17	109.18	3.56	0.00	8.94
3.	Assam	345.38	606.34	92.20	0.40	237.12
4.	Bihar	697.12	413.96	390.59	0.30	601.50
5.	Goa	35.91	82.66	5.31	1.60	25.44
6.	Gujarat	727.95	364.00	178.55	26.00	746.43
7.	Haryana	209.97	42.00	72.11	0.00	147.23
8.	Himachal Pradesh	140.69	198.00	22.15	0.60	52.98
9.	Jammu & Kashmir	339.00	474.08	39.12	0.30	81.89
10.	Karnataka	341.00	1336.60	202.08	6.00	460.79
11.	Kerala	522.72	2939.24	126.89	1.00	262.35
12.	Madhya Pradesh	632.97	618.38	297.01	0.00	472.21
13.	Maharashtra	1055.68	802.08	340.20	21.00	1418.22
14.	Manipur	30.21	108.32	7.90	0.90	20.45
15.	Meghalaya	29.14	183.64	7.36	0.30	18.18
16.	Mizoram	21.05	88.67	3.02	0.60	7.07

1	2	3	4	5	6	7
17.	Nagaland	9.74	87.78	5.35	1.20	12.39
18.	Orissa	461.00	983.08	143.19	3.00	211.68
19.	Punjab	154.13	16.92	92.29	0.00	305.75
20.	Rajasthan	1290.86	51.06	198.10	0.15	320.94
21.	Sikkim	8.20	57.80	1.85	0.33	7.09
22.	Tamilnadu	254.10	1801.96	251.07	3.00	636.74
23.	Tripura	20.56	180.24	11.44	0.30	28.25
24.	Uttar Pradesh	1142.77	514.40	624.65	0.00	1049.23
25.	West Bengal	1066.40	734.50	306.36	10.00	705.34
26.	Andaman & Nicobar	9.00	30.68	3.54	0.10	4.82
27.	Chandigarh	20.93	3.38	4.18	0.00	19.63
28.	Dadra & Nagar H.	2.79	5.32	0.64	0.24	2.92
29.	Daman & Diu	2.24	6.28	0.45	0.38	2.76
30.	Delhi	725.40	225.78	125.43	2.40	223.67
31.	Lakshdweep	0.50	6.67	1.02	0.12	0.83
32.	Pondicherry	7.20	20.70	4.79	2.00	13.95
Total		10494.78	15542.10	3860.52	103.21	8641.05

Statement II**Statement Showing Requests Received from States/UTs for Additional Allocation of Foodgrains and Steps Taken by Government of India**

S. No.	State/UT	Request for additional allotment	Steps taken by Govt. of India
1	2	3	4
1.	Arunachal Pradesh	To allocate 1802 MT of rice w.e.f. June 1997.	Additional allocation of 1802 MT rice per month has been made at economic cost.
2.	Assam	To allocate 8488 MT of rice w.e.f. June 1997.	Additional allocation of 8488 MT rice per month has been made at economic cost.
3.	Goa	Restoration of pre-TPDS allocation.	Not possible to accommodate the request in view of the stock constraints.
4.	Haryana	To enhance the monthly allocation of wheat to 36,000 MT from TPDS allocation of wheat of 8050 MT.	Not possible to accommodate the request in view of the stock constraints.
5.	Jammu & Kashmir	To allocate 12500 MT of rice and 3420 MT of wheat w.e.f. June 1997.	Additional allocation of 12500 MT rice and 3420 MT of wheat per month has been made.
6.	Karnataka	Request for allocation to be increased from 75,000 to 1.15 lakh MTs (additional 40,000 MT) per month.	Not possible to accommodate the request in view of the stock constraints.
7.	Kerala	Request for total allocation to be maintained at last year's lifted quantity of 20.74 lakh tonnes from 17.76 lakh tonnes allocated under TPDS.	Not possible to accommodate the request in view of the stock constraints.
8.	Manipur	To allocate 740 MT of rice w.e.f. June 1997.	Additional allocation of 740 MT rice per month has been made at economic cost.
9.	Meghalaya	To allocate 5338 MT of rice w.e.f. June 1997.	Additional allocation of 5338 MT rice per month has been made at economic cost.
10.	Mizoram	To allocate 83 MT of rice w.e.f. June 1997.	Additional allocation of 83 MT rice per month has been made at economic cost.
11.	Orissa	To allocate 20,000 MT of rice w.e.f. June 1997 for 5 months.	Additional allocation of 20000 MT rice per month has been made at economic cost.
12.	Rajasthan	Restoration of wheat allocation to last year's level of 1,25,000 MT per month i.e. 15 lakhs MT per annum.	Not possible to accommodate the request in view of the stock constraints.
13.	Sikkim	To allocate 2000 MT of rice w.e.f. June 1997.	Additional allocation of 2000 MT rice per month has been made at economic cost.

1	2	3	4
14. Tamil Nadu	To allocate 81000 MT of rice w.e.f. June 1997 for six months.		Additional allocation of 81000 MT rice per month has been made at economic cost.
15. Tripura	To allocate 1020 MT of rice w.e.f. June 1997.		Additional allocation of 1020 MT rice per month has been made at economic cost.
16. Uttar Pradesh	Request to allot addl. 2.00 lakh MT of wheat per annum.		Not possible to accomodate the request in view of the stock constraints.
17. West Bengal	Restoration of allocation of foodgrains to May '97 level (pre TPDS).		Not possible to accomodate the request in view of the stock constraints.
18. Delhi	Enhancement in monthly allocation—Wheat from 40,400 to 65,000 MT and Rice from 12,890 to 20,000 MT. Besides it, to allocate 80 MT of rice and 150 MT of wheat w.e.f. July 97 for Para Military Forces.		Not possible to accomodate the request in view of the stock constraints. However additional allocation of 80 MT of rice and 150 MT of wheat w.e.f. July 97 has been made at economic cost for para-Military Forces.

Re-Categorisation of Subsidy Under Drip Irrigation Scheme

1099. SHRI SANAT MEHTA : Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have set up a Committee for the re-categorisation of States for the distribution of subsidy under Drip Irrigation Scheme;

(b) if so, the details thereof;

(c) whether the Government have received the recommendations from the said Committee;

(d) if so, the details thereof indicating the States which have been categorised;

(e) if not, the stage at which the matter is pending at present; and

(f) the time by which the decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) and (b) No Sir. However a Committee was constituted in August, 1996 to go into various aspects of the cost of the components and system used for drip irrigation.

(c) to (f) Does not arise.

Scholarship to SC/ST

1100. SHRI MANGAL RAM PREMI : Will the Minister of WELFARE be pleased to state:

(a) whether there have been gross irregularities in the disbursement of scholarships to the Scheduled Caste and Scheduled Tribe students in different parts of the country particularly in Madhya Pradesh during the last three years; and

(b) if so, the details thereof along with the amount granted as grants to States/UTs during the last three years?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) The irregularities in the disbursement of Scholarship to Scheduled Caste and Scheduled Tribe students in the States of Madhya Pradesh and Uttar Pradesh have come to the notice through press reports. The State Governments have been requested to send the details in this regard. The Central assistance released to the State Governments of Madhya Pradesh and Uttar Pradesh during last three years under the Centrally Sponsored Scheme of Post Matric Scholarship to students belonging to Scheduled Castes